

IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.73 of 2011

- 1.1. Amrendra Kumar Son of Late Diwankar Prasad @ Diwankar Prasad, Resident of Village - Rikabganj Katra Bazar, Patnacity, P.S. - Malsalami, Dist- Patna.
- 1.2. Pintu Kumar Son of Late Diwakar Prasad @ Diwankar Prasad, Resident of Village - Rikabganj Katra Bazar, Patnacity, P.S. - Malsalami, Dist- Patna.
- 1.3. Jitendra Kumar Son of late Diwakar Prasad @ Diwankar Prasad, Resident of Village - Rikabganj Katra Bazar, Patnacity, P.S. - Malsalami, Dist- Patna.

... .. Appellant/s

Versus

The State of Bihar through the Acquisition Officer, Patna.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Satish Kumar Sinha, Advocate
For the Respondent/s : Mr. K.P. Gupta, Advocate
Mr. Satyavrat, AC to GP-10

**CORAM: HONOURABLE MR. JUSTICE RAMESH CHAND
MALVIYA**

ORAL ORDER

16 02-02-2026

From perusal of the Office Notes dated 28.01.2026, it appears that vide Court's order dated 04.12.2025, Office was directed to send a express reminder to the learned Civil Judge (Sr. Division)-III-cum-L.A. Special-III Judge, Civil Court, Patna to send the transmission of Exhibits 1 to 1/D and Exhibits A and B of Land Acquisition Case No.24 of 2002.

2. Accordingly, a letter with this regard has been sent by learned Special Land Acquisition Judge-III, Patna dated 24.12.2025 (Letter No.242) which has been kept as 'flag-L'. In the said letter, learned Special Land Acquisition Judge-III, Patna has requested some more time to trace out the Exhibits 1 to 1/D



and A and B of land Acquisition Case No.24 of 2002.

3. Hence, further six weeks' more time is granted to the learned Trial Court to send the transmission of Exhibits 1 to 1/D and Exhibits A and B with regard to Land Acquisition Case No.24 of 2002.

4. Re-notify this case on 16.03.2026.

(Ramesh Chand Malviya, J)

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